

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 533/99

Thursday, this the 29th day of April, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

HON'BLE MR BN BAHADUR, ADMINISTRATIVE MEMBER

S. Sudhakaran,
Wireless Operator,
Cochin Radios,
W/Island, Kochi - 9.

... Applicant

By Advocate Mr.G. Sasidharan Chempazhanthiyil

Vs.

1. Principal General Manager,
Telecom, Ernakulam,
Kochi - 3.
2. Senior Accounts Officer,
Office of the P.G.M.T,
Kochi - 31.
3. Telecom District Manager,
Lakshadweep SSA,
Kavaratti.

... Respondents

By Advocate Mr. T.C. Krishna, ACGSC

The application having been heard on 29.4.99, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The applicant seeks to declare that he is entitled to have his pay fixed with effect from 10.1.94 in the higher grade pursuant to A-1 and direct respondents 1&2 to draw his salary in the higher grade with effect from 10.1.94 and disburse the same to him.

2. The applicant says that he has completed ten years of service in 1993-94 and he is entitled to be granted One Time Bound Promotion grade with effect from 10.1.94 and the same

has not been granted to him so far. He has submitted A-2 representation to the third respondent with copy to D.E.T., Kavaratti, TDM, Kavaratti and Senior AO. P&A, Ernakulam and the same remains undisposed of.

3. When the applicant has submitted a representation, in the first instance it is for the administration to look into the matter and pass appropriate orders and no interference of the Tribunal is called for at this stage. We feel that it is only just and proper to direct the third respondent to consider and dispose of A-2 representation in consultation with higher authorities, if any required, within a reasonable time.

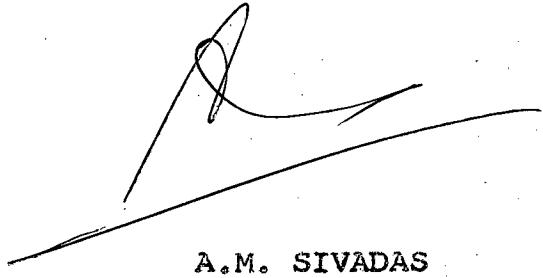
4. Accordingly, the third respondent is directed to consider and pass appropriate orders on A-2 representation within one month from the date of receipt of a copy of this order, if necessary, in consultation with higher authorities.

5. O.A. is disposed of as above. No costs.

Dated the 29th day of April, 1999.

B.N. Bahadur

B.N. BAHADUR
ADMINISTRATIVE MEMBER


A.M. SIVADAS
JUDICIAL MEMBER

nv
29499

LIST OF ANNEXURES REFERRED TO IN THE ORDER

1. Annexure A-1:

True copy of the Memo No. ST/EK-228/16/1/20 dated 8.1.99 issued by the 1st respondent.

2. Annexure A-2:

True copy of the representation dated 6.2.99 to the
third respondent.